

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 8th May, 1968.

NOTIFICATION

No. 35 F.No. 16/104/68-ITB) : In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue and Insurance) No. 117 (F.No. 16/14/66-ITB) dated the 29th September, 1967, namely:

In the said notification, items (10) (11) and (12) relating to Cuddapah, Anantpur and Kurnool Districts, shall be omitted.

2. The amendment hereby made shall come into force on the 18th day of May, 1968.


Sd./-

(Wasiq Ali Khan)
Deputy Secretary to the Government of India

To
The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. Chief Secretary, Government of Andhra Pradesh, Hyderabad.
4. C.A.G. (with 20 spare copies), New Delhi.
5. Accountant General, Andhra Pradesh, Hyderabad.
6. All officers & Sections in the Direct Taxes Board.
7. Bulletin Section (3 copies).
8. Under Secretary Ad.VII.
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(M.M. Prasad)

Under Secretary to the Government of India